

**THE PREVENTION OF INSULTS TO NATIONAL HONOUR
(AMENDMENT) ACT, 2005**

No. 51 of 2005

[20th December, 2005.]

**An Act further to amend the prevention of Insults to National Honour
Act, 1971.**

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Prevention of Insults to National Honour (Amendment) Act, 2005.

Amendment
of section 2
of Act 69 of
1971.

2. In the Prevention of Insults to National Honour Act, 1971, in section 2, in *Explanation* 4, for clause (e), the following clause shall be substituted, namely:—

"(e) using the Indian National Flag,—

(i) as a portion of costume, uniform or accessory of any description which is worn below the waist of any person; or

(ii) by embroidering or printing it on cushions, handkerchiefs, napkins, undergarments or any dress material; or."